



IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI N.K. PRADHAN, ACCOUNTANT MEMBER

ITA no.287/Mum./2018
(Assessment Year : 2012-13)

Mega Management Services Pvt. Ltd.
301, Level-3, Ceejay House
Shiv Sagar Estate, F-Block
Dr. Annie Besant Road
Worli, Mumbai 400 018
PAN - AAACM4143K

..... Appellant

v/s

Dy. Commissioner of Income Tax
Circle-10(2)(2), Mumbai

..... Respondent

Assessee by : None
Revenue by : Shri Chaudhary Arun Kumar Singh

Date of Hearing - 29.07.2019

Date of Order - 29.07.2019

ORDER

PER SAKTIJIT DEY. J.M.

Captioned appeal by the assessee is against the order dated 8th November 2017, passed by the learned Commissioner (Appeals)-17, Mumbai, for the assessment year 2012-13.

2. When the case was called for hearing, none appeared on behalf of the assessee. However, the assessee, vide letter dated 11th June

2019 (kept on record) has prayed for withdrawal of appeal for the reasons stated therein. The learned Departmental Representative has no objection for withdrawal of appeal by the assessee. Consequently, we treat this appeal as withdrawn.

2. In the result, appeal is dismissed as withdrawn.

Order pronounced in the open Court on 29.07.2019

Sd/-
N.K. PRADHAN
ACCOUNTANT MEMBER

Sd/-
SAKTIJIT DEY
JUDICIAL MEMBER

MUMBAI, DATED: 29.07.2019

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The CIT(A);*
- (4) *The CIT, Mumbai City concerned;*
- (5) *The DR, ITAT, Mumbai;*
- (6) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai